

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL  
BANGALORE**

**REGIONAL BENCH - COURT NO. 2**

**Service Tax Appeal No. 20632 of 2018**

(Arising out of Order-in-Appeal No. TVM-EXCUS-000-APP-01&02-2018 dated 18.01.2018 passed by the Commissioner of Central Taxes & Central Excise (Appeals), Cochin.)

**M/s. Akbar Travels of India Private Limited**

Varinjam Towers, Residency Road,  
Chinnakkada, Kollam - I,  
Kerala.

.....Appellant(s)

**Versus**

**The Commissioner of Central Excise  
and Service Tax,**

Thiruvanthapuram.

.....Respondent(s)

**APPEARANCE:**

None for the Appellant.

Mr. Rajashekar. B. N. N, Superintendent (AR) for the Respondent.

**CORAM:**

**HON'BLE MR. P.A. AUGUSTIAN, MEMBER (JUDICIAL)**

**HON'BLE MR. PULLELA NAGESWARA RAO, MEMBER (TECHNICAL)**

**Final Order No. 21933/2025**

Date of Hearing: 04.12.2025

Date of Decision: 04.12.2025

**PER : PULLELA NAGESWARA RAO**

None for the appellant. Learned AR for the Department submitted that the appellant has availed the Sabka Vishwas (Legal Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificate in Form-4 has also been issued by the

Designated Committee, which is placed on record. Consequently, the present appeal is dismissed as deemed to have been withdrawn.

(Dictated and pronounced in open court)

**(P.A.AUGUSTIAN)**  
**MEMBER (JUDICIAL)**

**(PULLELA NAGESWARA RAO)**  
**MEMBER (TECHNICAL)**

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